ic and alongwith Nomination Paper For election to Bibar Vidhow (name of the House)
From 167-5-427 And Constituency (Name of the Constituency)

on Parte Adaugh with of Sin Marnel Leishor Drasad.

years, resident of New of Colomy mention full postal address Election, do hereby solemnly affirm and state on oath as under:-

I am a candidate set up by---------(name of the political party) / am contesting as an Independent candidate.

Details of PAN and status of filing of Income tax return :

(strike out whichever is not applicable)

| Sl. No. Names | Permanent Account Number (PAN) | The financial year for which the last Income-tax return has been filed | Total income shown in Income Tax Return (in Rupees) |
|----------------------|--------------------------------------|---|---|
| Self / Prenkeyon and | AEW PRIOUS | 4A4 2011-12 | 249 333 |
| Spouse Venus Acka | ART-PRO4684 | | _ |
| Dependent I | 11 | | |
| Dependent 2 | | | |
| . Dependent 3 | | | |

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

| SI. No. | Offence * | Description | 192 |
|------------|---|-------------|-----|
| (a) | The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken: | NO | |
| (b) | Name of the court, Case No. and Date of order taking cognizance : | NO | |
| (e) | Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) | No | |

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

| (a) | The details of cases, Sections of the Act and description of the offence for which convicted : | No |
|-----|--|------|
| (b) | Name of the Court(s), Case No. and | |
| | Date(s) of order(s). | NO . |

The con wet

(5) That I give heiern below the details of the assets (movable and introvable etc.) of myselicity spouse and all dependents:

A. Details of movable assets:

(Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme, Name of Bank/Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

| S. | Description | Self | Spouse | Dependent-1 | Dependent-2 | Dependent-3 |
|-------|---|--|------------------|-------------|-------------|-------------|
| No. | * | - X | | | | |
|) | Cash in hand | 1550001- | 950001- | | | |
| (ii) | Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit | 980,0001. immuk. | 5000 - | | _ | |
| (iii) | Details of investment in Bonds, Debentures shares and units in companies Mutual Funds and others and the amount. | 650,000 - | . – | FI | _ | _ |
| (iv) | Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount | 190,000 - Yearly frem | 50,000 - | _ | _ | _ |
| (v) | Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount, | - | - | _ | _ | - |
| (vi) | Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount) (up-clyothe | 1. Blored 222095 2 Scorpio - 433230 | - | | | |
| (vii) | Jewelry, bullion and valuable thing (give details of weight and value) | instochain, 20 | pour - loosed on | and - | | |

In win uch

| (Villa any other assets such a value of | |
|---|------|
| Claims/interest | 1 |
| (ix, Cross Total value | |
| (ix) Cross rotal value | , |

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

| S. No | Description | Self | Spouse | Dependent-1 | Dependent-2 | Dependent-3 |
|----------|--|----------------------------|--------|-------------|-------------|-------------|
| (i) | Agricultural Land Location(s) kismum for holocule Survey number(s) Policy Volta Area (Total measurement in | Sacres Winsohn Helch | _ | _ | _ | |
| | Area (Total measurement in acres) | 5 Hores | | _ | _ | |
| | Whether inherited property (Yes or NO) | | | | | |
| | Date of purchase in case of self acquired property | | | _ | | - |
| - | Cost of Land (in case of purchase)at the time of purchase | | | _ | _ | |
| 102 | Any Investment on the land by way of development, construction etc. | _ | | _ | _ | _ |
| 1 | Approximate Current market value | 6 laws. | _ | _ | | |
| (ii) | Non-Agricultural Land Location(s) Survey number(s) | - | _ | _ | | _ |
| | Area (Total measurement in sq. ft.) | _ | | | - | |
| | Whether inherited property (Yes or NO) | _ | | - | _ | _ |
| | Date of purchase in case of self acquired property | _ | - | _ | | |
| | Cost of Land (in case of purchase) at the time of purchase | = | - | | | _ |
| | Any Investment on the land by way of development, construction etc. | _ | _ | | | |
| | Approximate Current market value | | | _ | | _ |
| (iii) | Commercial Buildings (including apartments) -Location(s) -Survey number(s) | | | | | _ |
| | Built up Area (Total measurement in sq. ft.) | | | | _ | |

| | V techer inherited property (* es or NO) | | | | | |
|------|---|--------------------------------------|----------|---|----------|---------|
| | Date of purchase in case of serr actualized property | - | | | | |
| | Cost of property (in case of purchase) at the time of purchase | _ | | | | |
| | Any Investment on the property by way of development, construction etc. | _ | _ | - | _ | _ |
| | Approximate Current market value | _ | _ | _ | | |
| (iv) | -Location(s) Homenhead aSurvey number(s) Potry Palma | Hormontego Konkertego Hud Natu | r 4 — | _ | | |
| 13 | sc. ft.) | 2 leadha | | | - | _ |
| | Built up Area (Total measurement in sa. A.) | 2000 8967 | | _ | | |
| | Whether inherited property (Yes or NO) | NO | _ | | _ | _ |
| 9 | Date of purchase in case of self acquired property | | | _ | | |
| 0 | Cost of property fin case of purchase) at the time of purchase | | _ | | - | - |
| | Any Investment on the land by way of development, construction etc. | _ | _ | | | |
| | Approximate Current market value | 26 lores . | | _ | | |
| (v) | Others (such as interest in property) | | | _ | _ | |
| (vi) | Total of Current Market Value of (i) to (v) above | 26 keeps | | - | <u> </u> | <u></u> |

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

| S. No. | Description | Self | Spouse(s) | Dependent-1 | Dependent-2 | Dependent-3 |
|-----------|---|-----------|-----------|-------------|-------------|-------------|
| (i) | Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan | | | | | |
| | Loan or dues to any individuals/ Entity other than mentioned in (i) aboye. Name(s) Into a manifer of Amount outstanding with this had Nature of John Rough Forty | 1.00000 = | | _ | | |

In Expely

| | A-ny other liability | - | - | - | _ | - |
|------|--|----------|---|-----|---|---|
| | Grand total of liabilities | 4 Cacks. | | | _ | |
| (ii) | Government Dues: Dues to departments dealing with government accommodation | 20 | _ | - 1 | - | _ |
| | Dues to departments dealing with supply of water | 40 | _ | | - | _ |
| | Dues to departments dealing with supply of electricity | NO | _ | - | _ | _ |
| 1 | Dues to departments dealing with supply of telephones/mobiles | 110 | _ | _ | | |
| 6 | Dues to departments dealing with government transport (including aircrafts and belicopters) | NO | | _ | | |
| 1 | Cincome Tax Dues | Aro | _ | | | _ |
| | Wealth Tax Dues | -00 | | | | |
| | Service Tax Dues | 40 | | | _ | |
| | Municipal /Property Tax Dues | MO | - | _ | | _ |
| | Sales Tax Dues | No | _ | _ | | - |
| | Any other dues | NO | | _ | _ | _ |
| | Grand total of all Govt. dues | reo | - | _ | | - |

(7) Details of profession or occupation; as Self. Lecture D A/Co l'age Mearle, Partil M L A

b. Spouse

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

| 1. | Name of the candidate | Sh./Smt./Kum. |
|----|--|---------------|
| 2. | Full postal address | - |
| 3. | Number and Name of the constituency and state | |
| 3. | Name of the Political party which set up the candidate (otherwise write 'Independent') | |
| 4. | (a) Number of cases in which conviction order passed (other than those referred to in Form 26) | |

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| 3 | PAN of | | 100 | ee. for which la | 100 CO 10 | Theone Store |
|----------------------------|--|---|---|---|--|---|
| | (a) Candidate | | | | | |
| | (b) Sponse: | | | | | |
| - | (c) Dependents | | | | | |
| 6. | | ls of Assets an | | | | |
| | Description | Self | Spouse | Dependent-I | Dependent-II | Dependent-II |
| Λ. | Moveable Asset (Total value) | | | | VAIII - | |
| B. | | | + | | | - |
| | Asset | 1 | | | | 1 |
| 7 | (i) Purchase Price and | | - | - | | - |
| | Development Cost of | | | | | |
| | Immovable Property | | | | | |
| | (Total Value) | | | | | 1 |
| T. | (ii) Approximate Current | 1 | | | | 1 |
| . 4 | Market Price of | | | | | |
| Yo. | Asset (Total Value) | | | | | |
| 70 | Limbilities | | | | | |
| | (i) Government | | | | 4 | |
| - | dues (Total) | | | | | |
| 4 | (ii) Loans from Bank, | 1 | | | | |
| | Financial Institutions as | nd | | | | |
| | | | | | | |
| 8. | others (Total) Highest educational quali | fication: | | | | 1 |
| 8. | others (Total) | Jniversity educ | ation with niversity a | nd the year in v | which the course by her Paces uly affirmed the | was complete |
| 8. | others (Total) Highest educational quali (Give details of School / U | Jniversity educ | ation with niversity a | nd the year in v | which the course by her Paces uly affirmed the | was complete |
| 8. | others (Total) Highest educational quali (Give details of School / U | Jniversity educ | ation with niversity a | nd the year in v | which the course | was complete |
| 8. | others (Total) Highest educational quali (Give details of School / U | University educ pol /College/ U | niversity a | nd the year inv | which the course by her Paces uly affirmed the | was complete |
| | others (Total) Highest educational quali (Give details of School / Ucourse) (Name of the School | University educ cool /College/ U VERI | niversity a | of the year inv | which the course by het \$200 uly affirmed the ultip day of a | e was complete Parish efident (1) |
| epor ny that | others (Total) Highest educational quali (Give details of School / Ucourse) (Name of the School / Ucourse) | VERI verify and decret of it is false a | FICATIO | N he contents of tig material has to | his affidavit are been concealed intioned in items | true and corrections of and 4 above |
| epor ny that | others (Total) Highest educational quali (Give details of School / Lourse) (Name of the School | VERI verify and decret of it is false a | FICATIO clare that the and nothin st me other set or liab | N he contents of tig material has but than those me | his affidavit are been concealed intioned in items | true and correct there from. I fu s 3 and 4 above and in items 5 and |
| epor ny shat e is | others (Total) Highest educational quali (Give details of School / Lourse) (Name of the School | VERI verify and decret of it is false a | FICATIO clare that the and nothin st me other set or liab | N he contents of tig material has but than those me | his affidavit are been concealed intioned in items | traie and correct there from. I further in terms 5 and 4 above and in items 5 and |
| epor ny shat e is | others (Total) Highest educational quali (Give details of School / Lourse) (Name of the School | VERI verify and decret of it is false a | FICATIO clare that the and nothin st me other set or liab | N he contents of tig material has but than those me | his affidavit are been concealed intioned in items | traie and correct there from. I further in terms 5 and 4 above and in items 5 and |
| epor ny shat e is | others (Total) Highest educational quali (Give details of School / Lourse) (Name of the School | VERI verify and decret of it is false a | FICATIO clare that the and nothin st me other set or liab | N he contents of tig material has but than those me | his affidavit are been concealed intioned in items | traie and correct there from. I further in terms 5 and 4 above and in items 5 and |
| epor ny shat e is | others (Total) Highest educational quali (Give details of School / Lourse) (Name of the School | VERI verify and decret of it is false a | FICATIO clare that the and nothin st me other set or liab | N he contents of tig material has but than those me | his affidavit are been concealed intioned in items | traie and correct there from. I further in terms 5 and 4 above and in items 5 and |

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Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

- 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
- 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
- 4. The affidavit should be either typed or written legibly and nearly.